## PAPERS LAID ON THE TABLE

I. Annual Accounts (1975-76) of the Indian Institute of Technology, Kanpur and related papers.

II. Certified Annual Accounts (1976-77) of the ndian Institute of Technology New Delhi.

शिक्षा, समाज कल्याण तथा संस्कृति मंत्रालय में राज्य मंत्री (श्री धन्ना सिंह गुलशन) : सभा-पति महोदय, आपकी अनुमति से मैं निम्नलिखित पत्र सभा पटल पर रखता हं:

- (i) प्रौद्योगिकी संस्थान ग्राधिनियम, 1961 की धारा 23 की उपधारा (4) के ग्राधीन 1975-76 के वर्ष के लिए भारतीय प्रौद्यो-गिकी संस्थान, कानपुर के वाधिक लेखों की एक प्रति (ग्रंग्रेजी तथा हिन्दी में) दस्तावेज को सभा पटल पर रखने में हुए कारणों को दर्शाने वाले विवरण सहित।
- (ii) 1976-77 के वर्ष के लिए भारतीय प्रौद्योगिकी संस्थान, नई दिल्ली के प्रमाणित वाषिक लेखों की एक प्रति (हिन्दी में) और उस पर लेखा परीक्षा प्रतिवेदन । [Placed in Library. See No. LT-329/78 for I and II]

Audit Report on Accounts (1975-76) of the Delhi Development Authority and related papers.

जिसांच और झांबास तथा पूर्ति और पुनर्वास संवास्त्र में राज्य मंत्री (ओ राम किंकर): संज्ञापित महोदय, ग्रापकी धनुमति से मैं दिल्ली विकास ग्राधितयम, 1957 की धारा 25 की उपधारा (4) के प्रधीन 1975-76 के वर्ष के लिए दिल्ली विकास ग्राधिकरण के लेखों पर लेखा परीक्षा प्रतिवेदन की एक प्रति, प्रतिवेदन को विलम्ब से सभा पटल पर रखने ग्रीर उसका हिन्दी पाठ साध-साथ सभा पटल पर न रखे जाने के कारणों को दर्भाने वाले एक विवरण (श्रंग्रेजी तथा हिन्दी में) सहित सभा पटल पर रखता हूं। [Placed in Library. See No. LT-2353/78].

The Indian Naval Auxiliary Service (First Amendment) Rieg:ulation 1978.

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (PROF. SHER SNGH): Sir, i beg to lay on the Table, under section 185 of the Navy

Act, 1957, a copy (in English and-Hindi) of the Ministry of Defence Notification S.R.O. No. 151, dated the 6th May, 1978, publishing the Indian Naval Auxiliary Service (First-Amendment) Regulation, 1978.

[Placed in Library. See No. LT-2310/78].

The Prevention of Food Adultration (Third Amendment) Rules, 1978 v

स्वास्थ्य ग्रौर परिवार कल्याण मंत्रालय में राज्य मंत्रो (श्री जगबन्धी प्रसाद यादव): सभापित महोदय, में ग्रापकी ग्रनुमित से खाद्य प्रपमिश्रण निवारण श्रिष्टितियम, 1954 की धारा 23 की उपधारा (2) के ग्रधीन खाद्य ग्रपिमश्रण निवारण (तीसरा संगोधन) नियम, 1978 को प्रकाशित करने वाली स्वास्थ्य तथा परिवार कल्याण मंत्रालय (स्वाय्य विभाग) की श्रीधसूचना माठका वित्य संग्री की एक प्रति (ग्रंग्रेजी नथा हिन्दी में) सभा पटल पर रखता हूं।

[Placed in Library. See No. LT-2311/78].

- I. (I) Report on National Juridicare, Equal Justice—Social Justice (Bhagrwati Committee Report)
  - (ii) Report (May^ 1974) of the Law Commission of india on the General Clauses Act, 1897.
  - II. The Election Commission of India Notification.

विधि, न्याय भीर कम्पनी कायं मंत्रालय में राज्य मंत्री (श्री नरसिंह): सभापति महोदय, भ्रापकी अनुमति से मैं निम्नलिखित पद्ध सभा पटल पर रखना हुं:

- I. निम्नलिखित पद्यों की एक-एक प्रति (हिन्दी में):—
  - (i) राष्ट्रीय विधिक सहायता के संबंध में समान न्याय—सामाजिक न्याय (भगवती समिति का प्रतिबेदन)।

[Placed in Library. See No. Lt-2352/78].

(ii) साधारण खंड अधिनियम, 1897 के संबंध में भारतीय विधि आयोग का साठवां प्रतिवेदन (मई, 1974)।

[Placed in Library. See No. LT-2312/78].

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II. लोक प्रतिनिधित्व ग्रिधिनियम, 1950 की धारा 13 की उपधारा (3) के ग्रिधीन भारतीय निर्वाचन ग्रायोग की ग्रिधिमूचना काल्मा0 सं0 287(ई) दिनांक 29 ग्रेपैल, 1978 की एक प्रति (अंग्रेजी तथा हिन्दी में)। [Placed in Library. See No. LT-2355/78].

## Messages from the Lok Sabha

- (i) The Multi-state Co-operative Societies Bill, 1917.
  - (ii) The Mental Health Bill 1978.
  - (iii) The Press Council Bill, 1977.

SECRETARY-GENERAL: Sir, I have to report to the House the following messages received from the Lok Sabha, signed by the Secretary of the Lok Sabha:—

(I)

"I am directed to inform Rajya Sabha that Lok Sabha, at its sitting held on Monday, the 15th May, 1978, adopted the annexed motion in regard to the Multistate Cooperative Societies Bill, 1977.

"I am to request that the concurrence of Rajya Sabha in the said motion, and also the names of members of Rajya Sabha appointed to the Joint Committee may be communicated to this House.

## Motion

That the Bill to consolidate i. and amend the law relating to Co-operative societies with objects not confined to one State and I servicing the interest of members in more than one State, be referred to a Joint Con?mi+tee of the i Houses consisting of 45 members, 30 from this House, namely:—

- (1) Shri Ahmed Hussain
- (2) Shri Chhab:ram Argal
- (3) Shri Pradyyumna Bal
- (4) Shri Rajgopalarao Boddepalli
- (5) Chaudhury Brahm Prakash
- (6) Shri Motibhai R. Chaudhuary (7) Shri Dajiba D.'saL

(8) Shri Sushil Kumar Dhara

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- (9) Shri Mohan DherLi
- (10) Shri Iqbal Singh Dhillon
- (11) Shri A. C. George
- (12) Shri Annasaheb CJotkhinde
- (13) Shri ICi-ishna Chandra Haider
- (14) Shri Hukam Ram
- (15) Shri Sambhajirao Kakade
- (16) Shri R. Kelanthaivelu
- (17) Shri Jawala Prasad Kureel
- (18) Shri M. R. Lakshminarayanan
- (19) Shri M. V. Chandrashekhara Murthy
- (20) Shri S. H. Naik
- (21) Shri Ahmed M. Patel
- (22) Shri Ram Lai Rahi
- (23) Shri K. A, Rajan
- (24) Shri Ramdeo Singh
- (25) Shri Ramapati Singh
- (26) Shri Ram Dhari Shastri
- (27) Shri Tej Pratap Singh
- (28) Shri Dharm Vir Vasisht
- (29) Shri Hargovind Verma
- (30) Shri Krishan Kumar Goyal

## and 15 from Rajya Sabha;

that in order to constitute a sitting of the Joint Committee the quorum shall be onethi'rd of the total number of members of the Joint Committee;

that the Committee shall make a report to this House by the last day of the first week of the next session;

that in other respects the Rules of Procedure of this House relating to Parliamentary Committees-shall apply with such variations and modifications as the Speaker may make; and

that this House do recommend to Rajya Sabha that P,aiya Sabha do join the said Joint Committee and communicate to this House the names of 15 members to be